



THE TAMIL NADU LEGISLATIVE ASSEMBLY

**FIFTH ASSEMBLY - SEVENTH SESSION - SECOND MEETING
(26th February to 5th April 1973)**

RESUME

**GOVERNMENT OF TAMIL NADU
1973**

JUNE, 1973

**Legislative Assembly Department
Fort St. George, Madras-600 009**

**THE TAMIL NADU LEGISLATIVE ASSEMBLY
FIFTH ASSEMBLY-SEVENTH SESSION-SECOND MEETING**

**RESUME OF WORK TRANSACTED BY THE TAMIL NADU LEGISLATIVE
ASSEMBLY MEETING FROM THE 26TH FEBRUARY TO 5TH APRIL, 1973**

I. SITTINGS OF THE ASSEMBLY

The Second Meeting of the Seventh Session of the Fifth Assembly which commenced on the 26th February 1973, was adjourned sine die on the 5th April, 1973

The Legislative Assembly met for 32 days from the 26th February to 5th April 1973 and in terms of hours it sat for 160 hours and 4 minutes.

II. OBITUARY REFERENCES

1. On the 26th February 1973, the Hon. Deputy Speaker made a reference to the demise of Thiru T.K.Shanmugam, nominated Member of the Tamil Nadu Legislative Council on 15th February, 1973.

The House stood in silence for a minute as a mark of respect to the deceased.

2. On the 20th March 1973, the Hon Deputy Speaker referred to the demise of Thiru P.Ramachandra Reddy, former Member of the then Madras Legislative Council from 1924 and former Chairman of the Legislative Council from 1930 to 1937 on 19th March 1973.

The House stood in silence for a minute as a mark of respect to the deceased.

3. On the 30th March 1973, the Hon. Deputy Speaker referred to the demise of Thiru B.Rajagopal Naidu, former Member of the Tamil Nadu Legislative Assembly, elected from Katpadi Constituency during 1962-67 on 28th March 1973.

The House stood in silence for a minute as a mark of respect to the deceased.

III. QUESTIONS

During the period under review, 480 Starred Questions and four short Notice Questions were answered on the Floor of the House. Answers to 16 Unstarred Questions were laid on the Table of the House.

IV. STATEMENT BY MINISTER CORRECTING THE ANSWER TO QUESTIONS.

On the 3rd April 1973, the Hon Thirumathi Satyavanimuthu, Minister for Harijan Welfare, made a statement correcting the answer given to a supplementary question put by Thiru K.Nagarajan, M.L.A., to Question No.299 answered on the Floor of the House on 4th March 1972.

V. ADJOURNMENT MOTIONS

During the period, the under mentioned notices of motions for adjournment of the business of the House were brought before the House and the Hon.Deputy Speaker withheld his consent to raise the same:-

Serial number and date (1)	Name of Member (2)	Subject matter (3)
1. 28th February 1973	Thiruvalargal Manali C.Kandaswami, K.Suppu, S.Alagaraswamy, N. Marudhachalam, A.R.Marimuthu and K.M.Subramaniam	To discuss about the arrest and detention of Thiru K.T.K.Thangamani, M.L.A
2.3rd March 1973	Thiruvalargal M.Surrendran, S.Alagarswamy R.Ponnappa Nadar and J.James	To discuss about the scarcity of yarn and the consequent agitation by handloom weavers at Salem.
3. 6th March 1973	Thiru N.Marudachalam	To discuss about the strike undertaken by 140 Nursing Assistants consequent on the sudden dismissal of 40 Nursing Assistant trainees on 3rd March 1973 at Coimbatore Medical College Hospital resulting in undue hardship to the patients and the public.
4. 7th March 1973	Thiruvalargal N.K.Palanisamy, K.Kandasamy M.Surendran, Manali C.Kandasamy A.Subramanian and Dr.H.V.Hande	To discuss about the serious situation arising out of the arrest of Graduate Teachers.
5. 16th March 1973	Thiru K.Suppu and Dr.H.V.Hande	To discuss about the situation in the Kallakurchi Co-operative Sugar Mills arising out of the alleged attack on the workers by outsiders.
6. 17th March 1973	Thiru K.T.K.Thangamani and Thiru S.Alagarsamy	To discuss about the agitation by B.T. Teachers and their arrest at Madurai.

Serial number and date (1)	Name of Member (2)	Subject matter (3)
7. 23rd March 1973	Thiruvallargal K.T.K.Thangamani K.M.Subramaniam and J.James	To discuss about the dispute between the workers and the management of Wimco Factory resulting in non employment of about 2,000 workers since 4th October 1972
8. 24th March 1973	Thiru N.K.Palanisamy	To discuss about the alleged grave situation arising out of the proposal of the Tamil Nadu Government to the Central Government to nationalise the Madras Aluminium Company.
9. 26th March 1973	Thiru N.K.Palanisamy	To discuss about the state of working of the Ennore Plant due to the condition of shortage of coal.
10. 30th March 1973	Dr.H.V.Hande Thiru K.M.Subramaniam	To discuss about the continuous lock-out declared by the management of Addison and Company and the relay fast undertaken by the workers.
11. 3rd March 1973	Thiru R.Ponnappa Nadar Dr.H.V.Hande	To discuss about the clash at Kurinchikottai between two groups - Congress (O) and D.M.K. resulting in injuries to three persons.
12. . 3rd March 1973	Tmt. T.N.Anandanayaki	To discuss about the clash in front of the I.N.T.U.C.Office between two sections of workers of Addison and Company at Madras on 29th March 1973.
13. 5th April 1973	Dr.H.V.Hande	To discuss about the plight of 3,000 workers of Corporation of Madras whose services have been terminated from 2nd April 1973
14. 5th April 1973	Thiruvallargal Manali C.Kandasamy K.T.K.Thangamani, S.Alagarsamy A.R.Marimuthu, R.Ponnappa Nadar Dr.H.V.Hande and J.James	To discuss about the missing of 8,799 bags of paddy worth Rs.5 lakhs from Government Godown at Valavanur, South Arcot District.

VI. STATEMENTS UNDER RULE 41 OF THE ASSEMBLY RULES

During the period, 20 statements were made on the Floor of the House by the Hon.Minister on their attention being called by the Members to a matter of urgent public importance under rule 41 of the Assembly Rules:-

Serial number and date on which the statement was made (1)	Name of member who called the attention of the Ministers (2)	Minister who made the statement (3)	Subject matter (4)
1. 1st March 1973	Thiru N.Veerassamy	Hon. Dr.M.Karunanidhi, Chief Minister	The speech made by Thiru Mohan Kumaramangalam, Union Minister at Vellore. North Arcot District that he came to know about the shortage of coal in Tamil Nadu only after he had seen news items about it.
2. 3rd March 1973	Thiru K.Jayaraman	Hon.Thiru S.Madhavan, Minister for Industries.	The necessity to bring to the notice of the Government of India the hardship experienced by the unemployed weavers consequent on the recent rise in the price of cotton yarn and the further rise due to power cut.
3. 6th March 1973	Thiru S.Sangamuthu Thevar	The Hon.Thiru S.J.Sadiq Basha, Minister for Public Works	The use of excess water in Papanasam and Manimuthar Dam for the advance Kar irrigation in April 1972 in Tirunelveli District, resulting in heavy loss to the agriculturists in Ambasamudram Taluk and Tirunelveli areas during the subsequent months and its consequences on agricultural production, every year.
4. 6th March 1973	Thiruvalargal N.Dennis, K.Suppu and A.Subramaniam	Hon.Dr.V.R.Nedunchezhiyan, Minister for Education and Local Administration	The agitation and hunger strike undertaken by the students of Polytechnics in Tamil Nadu because of the non-realization of their various demands.

Serial number and date on which the statement was made (1)	Name of member who called the attention of the Ministers (2)	Minister who made the statement (3)	Subject matter (4)
5. 9th March 1973	Thiru N.Dennis and Thiuru A.K.Subbiah	Hon. Thiru. Mannai Narayanasamy, Minister for Food	The scarcity of Kerosene oil a Tamil Nadu and the undue hardship caused to the Public.
6. 10th March 1973	Thiru K.Suppu	Hon.Dr.V.R.Nedunchezhiyan, Minister for Education and Local Administration	The grave situation arising out of the proceedings of the Director of School Education in Roc.No.217631/E2/71.dated 29th January 1973, giving effect to the order issued in G.O.Ms.No.1664, Education, Dated 19th October 1972, putting an end to co-education in Secondary Schools and thereby throwing thousands of Teachers out of employment.
7. 15th March 1973	Thiru K.Suppu	Hon.Dr. V.R.Nedunchezhiyan, Minister for Education and Local Administration	The situation arising out of the indefinite fast by the employed teachers of Tirunelveli Town from 12th February 1973 and the failure of the Government to accept the demands and settle the problems.
8. 21st March 1972	Dr.H.V.Hande, Tiru N.K.Palanisamy	Hon.Thiru S.Ramachandran Minister for Transport	The scarcity of diesel and petrol in the State particularly in Madurai district and the consequent hardship caused to the public.
9. 24th March 1971	Thiru E.S.Thyagarajan	Hon.Thiru Mannai P.Narayansamy, Minister for Food	The shortage of fertiliser and the consequent hardships caused to the ryots of Chingleput district particularly in Tiruttani taluk.
10. 27th March	Thiru Andi alias Gurusamy	Hon.Thiru Si.PA.Aditanar, Minister for Co-Operation	The necessity to postpone the collection of loans given to the agriculturists from the co-operative societies in Ramanathapuram district particularly in Srivilliputhur due to prevailing drought conditionn there.

Serial number and date on which the statement was made (1)	Name of member who called the attention of the Ministers (2)	Minister who made the statement (3)	Subject matter (4)
11. 28th March 1973	Thirumathi T.N.Anandanayaki	Hon.Dr. V.R.Nedunchezhiyan, Minister for Education and Local Administration	The closure for Annamalai University due to some clash between two groups of students.
12. D0.	Thiru K.T.K.Thangamani	Hon.Thiru N.V.Natarajan, Minister for Labour	The closure of the Madras Rubber Factory since the death of Thiru K.M.Kurian and refusal of the management to accept the demands of the Union.
13.30th March 1973	Thiru K.T.K.Thangamani	Hon.Thiru N.V.Natarajan, Minister for Labour	The delay in regularising large number of apprentice Secondary Grad Teachers in Madurai Corporation Schools and the consequent unrest among them.
14. Do.	Thiru N.K.Palanisamy	Hon.Thiru S.Madhavan, Minister for Industries	The necessity to procure Yarn sufficiently in advance by the Government and to distribute the same to 400 Banian Factories and large number of power loom factories in Tiruppur and surrounding places in order to avoid 30,000 workers from being thrown out of employment.
15. 31st March 1973	Thiru S.Sangumuthu Thevar	Hon.Thiru P.U.Shanmugam, Minister for Revenue	The situation created by the orders of Court in 1972 ordering the eviction of about 56 agriculturists at Sivanthipuram in Ambasamudram taluk in Tirunelveli district.
16. 2nd April 1973	Thirumathi T.N.Anandanayaki	Hon.Thiru O.P.Raman, Minister for Electricity	The hardship caused to public in the grinding of wheat and other cereals and the rise in grinding charges up to 300 per cent in the grinding mills in Madras due to the 75 per cent power cut.
17. 5th April 1973	Thiru K.Ranganthan	Hon.Thiru S.J.Sadiq Pasha, Minister for Public Works	The hardship caused to the public due to supply of drinking water on alternative days in Coimbatore Town due to acute scarcity and the need to take immediate relief measures.

VII. STATEMENTS UNDER RULE 82 OF THE ASSEMBLY RULES

During the period, nine statements were made by the Hon. Ministers under rule 82 of the Assembly rules:

Serial number and date (1)	Minister who made the statement (2)	Subject matter (3)
1. 1st March 1973	Hon.Dr.V.R.Nedunchezhiyan, Minister for Education and Local Administration	The proposed agitation by Graduate Teachers.
2 3rd March 1973	Hon.Dr.V.R.Nedunchezhiyan, Minister for Education and Local Administration	The agitation by the Graduate Teachers
3. 3rd March 1973	Hon.Dr.M.Karunanidhi, Chief Minister	The eviction of the Malayalees who encroached in Gudalur taluk in Nilgiris District.
4. 5th March 1973	Hon. Thiru S.J.Sadiq Pasha, Minister for Public Works.	The concession sanctioned to ryots of Parambikulam Aliyur Project and Lower Bhavani Project
5. 5th March 1973	Hon.Dr.M.Karunanidhi, Chief Minister	The discussion with the Kerala Revenue Minister on the removal of encroachment in GudalurTaluk, Nilgiris District.
6.. 6th March 1973	Hon. Thiru P.U.Shanmugam, Minister for Revenue	The land assignments made in Kanyakumari District.
7. 8th March 1973	Hon.Dr.V.R.Nedunchezhiyan, Minister for Education and Local Administration	The scale of pay attached to the Graduate Teachers in Pondicherry State.
8. 14th March 1973	Hon.Thiru K.Anbazhagan, Minister for Public Health	The agitation by the B.Pharmacy students.
9. 15th March 1973	Hon.Thiru O.P.Raman, Minister for Electricity.	The power cut and the cinema shows.

VIII. FINANCIAL BUSINESS

The Budget for the year 1973-74 was presented to the Legislative Assembly by the Hon. Dr.M.Karunanidhi, Chief Minister, on 26th February, 1973.

The general discussion on the Budget took place for seven days on 28th February, 1st, 2nd, 3rd, 5th, 6th and 7th March 1973. The Hon.Chief Minister replied to the debate on the 7th March 1973. Voting on Demands for Grants lasted for 17 days, namely, 8th to 10th, 12th to 17th, 19th to 24th, 26th and 27th March, 1973.

Of the 1,129 Cut Motions admitted, 218 were moved and they were either withdrawn or deemed to have been withdrawn.

The Appropriation Bill in regard to the Budget for the year 1973-74 was introduced in the Assembly on 27th March 1973 and it was considered and passed on the 29th March 1973.

The Final Supplementary Statement of Expenditure for the year 1972-73 was presented to the Legislative Assembly by the Hon. Dr. M. Karunanidhi, Chief Minister on 26th March 1973 and it was discussed and voted on 28th March 1973.

The Appropriation Bill in regard to the Final Supplementary Statement of Expenditure for the year 1972-73 was introduced on 28th March 1973 and it was considered and passed on the 29th March 1973.

IX. LEGISLATIVE BUSINESS

(a) Official

During the period, the following Bills were introduced considered and passed on the dates noted against each:-

Serial number and name of the Bill	Date of Introduction	Date of Consideration and passing of.
1.The Presidency Small Cause Courts (Tamil Nadu Amendment)Bill 1973 (L.A.Bill No.4 of 1973)	20th March 1973	2nd April 1973
2..The Tamil Nadu Water Supply and Drainage Board (Amendment)Bill 1973 (L.A.Bill No.5 of 1973)	20th March 1973	30th March 1973
3.The Tamil Nadu Hindu Religious and Charitable Endowments (Amendment)Bill 1973 (L.A.Bill No.6 of 1973)	21th March 1973	2nd April 1973
4.The Tamil Nadu District Municipalities (Amendment) Bill 1973 (L.A.Bill No.7 of 1973)	26th March 1973	30th March 1973
5.The Public Wakfs (Extension of Limitation) (Tamil Nadu Amendment)Bill 1973 (L.A.Bill No.8 of 1973)	26th March 1973	30th March 1973

Serial number and name of the Bill	Date of Introduction	Date of Consideration and passing of.
6.The Tamil Nadu Appropriation (No.2) Bill 1973 (L.A.Bill No.9 of 1973)	27th March 1973	29th March 1973
7.The Tamil Nadu Appropriation (No.3) Bill 1973 (L.A.Bill No.10 of 1973)	28th March 1973	29th March 1973
8. The Tamil Nadu Cultivating Tenants (Right to purchase and owners' Rights)Bill,1973 (L.A.Bill No.11 of 1973)	29th March 1973	2nd April 1973 and 3rd April 1973
9. The Tamil Nadu General Sales Tax (Amendment) Bill 1973 (L.A.Bill No.12 of 1973)	30th March 1973	3rd April 1973
10. The Madras City Tenants Protection (Amendment), Bill 1973 (L.A.Bill No.14 of 1973)	3rd April 1973	5th April 1973
11. The Tamil Nadu Buildings (Lease and Rent Control)Second Amendment Bill,1972 (L.A.Bill No.39 of 1972)	--	31st March 1973
12. The Tamil Nadu Public Men (Criminal Misconduct)Bill, 1973 (L.A.Bill No.3 of 1973)	--	5th April 1973

Bills referred to Joint Select Committee

The following Bills were introduced and referred to Joint Select Committees on the dates noted against each.

Serial number and name of the Bill	Introduced on	Referred to J.S.C on
(1)	(2)	(3)
1. The Tamil Nadu Societies Registration Bill,1972 (L.A.Bill No.53 of 1972)	14th December 1972	30th March 1973.
2. The Tamil Nadu Legal Aid and Advice Bill, 1973 (L.A.Bill No.13 of 1973)	3rd April 1973	5th April 1973
3. The Tamil Nadu Private Electricity Supply Undertakings (Acquisition) Bill,1973 (L.A.Bill No.15 of 1973)	Do.	Do.

The names of the Members of the above Committees are given in Appendix I.

PRIVATE MEMBERS' BILL

On the 5th April 1973, further discussion on the Motion moved by Thiru Manali C.Kandasamy and partly discussed on the 12th February 1973 that the Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Amendment Bill,1973 (L.A.Bill No.17 of 1972) be taken into consideration was resumed and put to vote and declared lost.

X. RESOLUTIONS.

(a) Official

On 3rd March 1973, the Hon.Thiru S.Madhavan, Minister for Industries moved the following Resolution:-

"That in Tamil Nadu 20 lakhs of people are dependent on 5 lakhs of looms for their livelihood and that this House requests the Government of India to arrange to supply immediately the 20,000 bales of hanks and 35,000 bales of cones needed for the looms in our State"

Seven members took part in the discussion and the Hon.Chief Minister replied thereto.

The resolution was passed unanimously.

(b) Private Members' Resolutions.

(1) On the 5thj April 1973, further discussion on the following resolution moved by Thiru K.Suppu and party discussed on the 17th August 1972 was resumed:-

"This House recommends to the State Government that the age limit for recruitment to Government service be raised from 25 to 30 years."

The Resolution was put and declared lost.

(2) On the same day, Thiru M.A.Latheef moved the following resolution :--

"Whereas Article 164 (2) of the Constitution of India categorically declares that the council of Ministers of State shall be collectively responsible to the Legislative Assembly of that State, whereas irresponsible attempt are being made to bring the Council of Ministers of Tamil Nadu into disrepute by bringing in the Central Government in the form of an Enquiry Commission, this House, while condemning these unconstitutional attempt, solemnly declares that under the Constitution this House and this House alone has the duty and power to hold the Council of Ministers responsible to it, and further declares that any interference with this Constitutional power and responsibility of this Assembly will be not only an unconstitutional act but also a most undemocratic act cutting at the very roots of the system of Federal Democracy that has been enshrined in our Constitution."

The discussion on the above resolution was not concluded on the day.

XI. GOVERNMENT MOTIONS

(1) On the 3rd March 1973, the Hon.Dr.V.R.Nedunchezhiyan, Minister for Education and Local Administration moved under Rule 244 of the Tamil Nadu Legislative Assembly Rules that the relevant rules of procedure be suspended and that the House to take up the Resolution of the Hon.Minister for Industries in regard to the yarn situation.

(2) On the 12th March 1973, Hon.Dr.V.R.Nedunchezhiyan, Minister for Education and Local Administration moved the following Motion:-

"That with reference to Rule 221 (1) of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed, on a date to be fixed by the Hon.Deputy Speaker to elect thirteen Members to be Members of the House Committee for the Financial Year 1973-74."

The motion was put and carried.

(3) On the 19th March, the Hon.Dr.V.R.Nedunchezhiyan, Minister for Education and Local Administration moved the following Motion:-

"That with reference to Rule 183 of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed, on a date to be fixed by the Hon.Deputy Speaker, to elect fourteen members to be members of Committee of Privileges for the Financial Year 1973-74."

The Motion was put and carried.

(4) On the same day, the Hon .Dr.V.R.Nedunchezhiyan, Minister for Education and Local Administration moved the following Motion:-

"That with reference to Rule 173 of the Tamil Nadu Letgislative Assembly Rules,. this Assembly do proceed on a date to be fixed by the Hon.Deputy Speaker to elect sixteen members to be members of the Committee on Public Accounts for the year 1973-74".

The above Motion was put and carried.

(5) On the same day the Hon .Dr.V.R.Nedunchezhiyan, Minister for Education and Local Administration moved the following Motion:-

"That with reference to rule 164 of the Tamil Nadu Legislative Assembly Rules, this Assembly, do proceed on a date to be fixed by the Hon.Deputy Speaker, to elect sixteen Members to be Members of the Committee on Estimates for the year 1973-74."

The above Motion was put and carried.

(6) On the 27th March 1973, the Hon .Dr.V.R.Nedunchezhiyan, Minister for Education and Local Administration moved the following Motion:-

"That Government Motion on the Constitution of the Committee on Public Undertakings be postponed to 28th March, 1973.

The above Motion was put and carried.

(7) On the 28h March 1973, the Hon .Dr.V.R.Nedunchezhiyan, Minister for Education and Local Administration moved the following Motion:-

"That a Committee of this House called 'The Committee on Public undertakings be constituted with twenty-one Members, of whom not more than Sixteen Members shall be elected by the Assembly from among its Members, according to the principle of proportional representation by means of single transferable vote and not more than five Members shall be elected by the Council from among its Members to be associated with the Committee.

Provided that the Members of the First Committee shall be nominated by the Speaker or the Chairman, as the case may be,

2. That the Members of the Committee shall hold office for a period of one year or until the new Committee is elected.

3. That the functions of the Committee shall be--

(a) to examine the reports and accounts of the Public Undertakings specified in the Schedule and such other undertakings as may be notified by the Speaker from time to time.

(b) to examine the reports, if any, of the Audit on Public Undertakings.

(c) to examine, in the context of the autonomy and efficiency of the Public Undertakings, whether the affairs of the Public Undertaking are being managed in accordance with sound business principles and prudent commercial practices and

(d) to exercise such other functions vested in the Committee on Public Accounts and Committee on Estimates in relation to the Public Undertakings specified in the Schedule as are not covered by sub-clauses (a), (b) and (c) above and as may be allotted to the Committee by the Speaker from time to time:

Provided that the Committee shall not examine and investigate any of the following, namely :--

(i) matters of major Government policy as distinct from business or commercial functions of the Public Undertakings:

(ii) matters of day-to-day administration;

(iii) matters for the consideration of which special machinery is established by any special statute under which a particular Public Undertaking is established.

4. That in other respects, the Rules of Procedure applicable to a Select Committee of the Assembly shall apply:

SCHEDULE

List of Public Undertakings

Serial number and name of concerns

STATUTORY CORPORATIONS

1. The Tamil Nadu Electricity Board, Madras.
2. The Tamil Nadu Khadi and Village Industries Board, Madras.
3. The Tamil Nadu Warehousing Corporation.
4. The Tamil Nadu Housing Board.
5. The Tamil Nadu Slum Clearance Board
6. The Tamil Nadu Water and Drainage Board.

GOVERNMENT COMPANIES

1. The Tamil Nadu Industrial Development Corporation, Ltd.,
2. The State Industries Promotion Corporation of Tamil Nadu, Ltd.,
3. Tamil Nadu Small Industries Corporation Ltd.,
4. The Tamil Nadu Small Industries Development Corporation, Ltd.,
5. The Tamil Nadu Textile Corporation, Ltd.,
6. The Tamil Nadu Zari, Ltd.,
7. The Tamil Nadu Industrial Investment Corporation, Ltd.,
8. The Tamil Nadu Civil Supplies Corporation, Ltd'
9. The Tamil Nadu Theatre Corporation, Ltd. Madras-2
10. . The Tamil Nadu Dairy Development Corporation
11. Pallavan Transport Corporation Ltd., Madras-2
12. Pandyan Roadways Corporation, Ltd., Madreas-16.
13. Cholan Roadway Corporation, Ltd., Kumbakonam.
14. Cheran Transport Corporation, Ltd., Pollachi.
15. Anna Transport Corporation, Salem.
16. The Tamil Nadu Tourism Development Corporation, Madras.

Five Members took part in the discussion and the Hon.Dr.V.R.Nedunchezhiyan, Minister for Education and Local Administration replied to the Debate.

The Motion was put and carried.

(8) On the 30th March 1973, under rule 244 of the Tamil Nadu Legislative Assembly Rules, the Hon.Dr.V.R.Nedunchezhiyan, Minister for Education and Local Administration, moved that rule 41 (3) of the Assembly Rules be suspended.

The Motion was put and carried.

XII. HALF-AN-HOUR DISCUSSION

On the 5th April 1973, the half-an-hour discussion was initiated by Thiru N.K.Palanisamy on the supply of essential articles like pulses, sugar etc, to the people through fair price shops and Thirumathi T.N.Anandanayaki and Thiru R.Ponnappa Nadar took part in the discussion. The Hon.Thiru Mannai P.Narayanasamy, Minister for Food, replied to the discussion.

XIII. MOTIONS FOR LEAVE OF ABSENCE OF MEMBER

(1) On the 5th March 1973, Thiru T.P. Alagamuthu, Chief Government Whip moved that under rule 15 of the Tamil Nadu Legislative Assembly Rules, leave of absence be granted by the House to Thiru M.Palanisamy, M.L.A., from 2nd February to 31st March 1973.

The Motion was carried.

(2) On the 8th March 1973, Thiru K.Kandaswamy moved under rule 15 of the Tamil Nadu Legislative Assembly Rules leave of absence be granted by the House to Thiru M.C.A.Rethinasamy Thevar, M.L.A. from the 18th August to 31st March 1973.

The Motion was carried.

XIV. PERSONAL EXPLANATION BY A MINISTER

On 31st March 1973, the Hon. Thiru A.P.Dharmalingam, Minister for Agriculture, made a statement by way of personal explanation arising out of a speech made by the Member Thiru K.Suppu.

XV. PRIVILEGE MATTERS

(1) On the 28th March 1973, the Hon.Deputy Speaker referred to a matter of privilege given notice by Dr.H.V.,Hande, Thiruvalargal Manali C.Kandasamy, K.Suppu, R.Ponnappa Nadar and Thirumathi T.N.Anandanayaki in regard to the arrest of Thiru K.T.K.Thangamani on 27th February 1973 at 1.40 p.m. for an alleged offence committed, by him at R. S.Mangalam, Ramanathapuram district under section 117, I.P.C. read with 302, I.P.C., and ruled that there was no prima facie case of breach of privilege.

(2) On the 2nd March 1973, Thiru N. Veerasamy and Thiru S.Mohammed Kodher Mohideen raised a matter of privilege against Dr. H.V.Hande in respect of a speech made by him at Pallavaram and against the Editor Publisher and Printer of a Tamil Daily "Thennagam" for publishing the same on 28th February 1973/1st March 1973. The Hon.Deputy Sepaker ruled that there was prima facie case of breach of privilege and on a motion moved by Thiru N.Veerasamy, the matter was referred to the Committee of Privileges for its examination and report.

(3) On the 8th March 1973, the Hon. Deputy Speaker rules that there was no prima facie case of breach of privilege on the matter given notice of by Thiru G. R.Edmund against "Thina Thanthi" for its publication of A.D.M.K.Party as "M.G.R.Party".

(4) On the 10th March 1973, the Hon Deputy Speaker referred to a notice of matter of breach of privilege given by Thiru G.R.Edmund against Thiru M.A.Latheef for certain remarks made by him on the floor of the House on 9th December 1972 on the telegram received from the Tirunelveli Bar Association and withheld his consent to raise the matter.

(5) On the 14th March 1973, the Hon. Deputy Speaker referred to a notice of Matter of Privilege given by Thiru K.Suppu against the Hon. Minister for Co-operation for a statement made by him in the House on 9th March 1972 and held that there was no prima facie case of breach of privilege on 15th march 1973.

(6) On the 21st March 1973, the Hon.Deputy Speaker referred to a notice of matter of privilege given by Thiru N.Veerassamy against the Tamil daily "Thennagam" for its publication of incorrect and distorted version of the proceedings of the house and thereby it had attributed motive to the Hon.Chief Minister. On 22nd March 1973, the Hon.Deputy Speaker held that there was prima facie case of breach of Privilege and allowed the matter to rest with a warning to the paper to be more careful in future.

(7) On 31st March 1973, the Hon Deputy Speaker referred to a matter of Privilege raised by Thiru K.T.K.Thangamani against Thiru N.Ganapathy on the latter's statement that Thiru M.G.Ramachandran had signed the attendance register in spite of his previous statement that the Assembly was dead and ruled that there was no prima facie case of breach of privilege.

(8) On 3rd April 1973, the Hon.Deputy Speaker referred to the notice of matter of privilege given by Thiru J.James against the Hon.Minister for Harijan Welfare in regard to the statement made by her during the debate on the Harijan Welfare Demand on 19th March 1973 and ruled that there was no prima facie case of breach of Privilege.

(9) On 31st March 1973, Thiru M.A.Latheef, on behalf of the Chairman of the Committee of Privileges presented an Interim Report on.

(1) The matter of privilege against certain opposition Members who staged walk out just before the Governor's Address on 2nd February 1973; and

(2) the matter of privilege against Dr.H.V.Hande, M.L.A., and the Editor, Publisher and Printer of the Tamil Daily "Thennagam"

The Member, then moved that under Rule 191(b) of the Assembly Rules, the Report of the Committee be taken into consideration.

The motion was put and carried. Then he moved that under Rule 191 (d) of the Assembly Rules, this Assembly agrees with the recommendations contained in the report.

The Motion was also put and carried.

XVI. CONSTITUTION OF COMMITTEES

The following Committees were constituted for the year 1973-74:

1. Business Advisory Committee
2. Committee on Rules.
3. Committee on Privileges
4. Committee on Subordinate Legislation.
5. Committee on Government Assurance
6. Committee on Public Accounts.
7. Committee on Estimates
8. Committee on Public Undertakings.

XVII. ELECTION TO THE SENATE OF MADRAS UNIVERSITY

On the 9th March 1973, the Hon. Deputy Speaker announced to the House that the following Members were duly elected to the Senate of the Madras University to fill the vacancy with effect from 22nd March 1973.

1. Thiru. V.Rajagopal
2. Thiru. C.Illangovan
3. Thiru. N.Veerasingam
4. Thiru. K.Vezhavendan
5. Thiru. A.M.Mohideen
6. Thirumathi Jothi Venkatachellum

The names of the Members of the Committees are given in Appendix II.

XVIII. PRESENTATION OF REPORTS OF THE COMMITTEES

The following Reports were presented to the House on the dates noted against each:

Report (1)	Date of presentation (2)
1. The Fifth Report of the Committee on Public Accounts on the Audit Report on the Accounts of the Tamil Nadu State Electricity Board for the years 1966-67, 1967-68 and 1968-69.	1st March 1973
2. The Report of the Committee on Estimates on Fire Service Department	14th March 1973
3. The Report of the Joint Select Committee on the Tamil Nadu Buildings (Lease and Rent Control) Second Amendment Bill, 1972 (L.A.Bill No.39 of 1972)	15 March 1973

Report (1)	Date of presentation (2)
4. The Fifth Report (Fifth Assembly) of the Committee on Subordinate Legislation	29th March 1973
5., The Report of the Joint Select Committee on the Tamil Nadu Public Men (Criminal Misconduct) Bill, 1973 (L.A. Bill 3 of 1973)	30th March 1973
6. The Fourth Report of the Committee on Government Assurances	Do
7. The Interim Report of the Committee of Privilege on (1) matter of privilege against certain Opposition Members who staged walkout just before the Governor's Address on 2nd February, 1973; and (2) matter of privilege against Dr.H.V.Hande and the Editor, Publisher and Printer of the Tamil Daily "Thennagam"	31st March 1973
8. The Report of the Committee on Estimates on Hindu Religious and Charitable Endowments (Administration) Department	3rd April 1973
9. The Report of the Committee on Estimates on the Super Markets.	5th April 1973
10. The Report of the Committee on Estimates on Hospitals and Dispensaries.	Do
11. The Report of the Committee on Public Accounts on the Accounts of the State of Tamil Nadu for the year 1969-70	Do
12. The Report of the Committee on Public Accounts on the statement of further action taken by the Government on the observations of the Committee contained in the Report on the purchase of about 400 ground of vacant land comprised in R.S.No.124/6 of Perambur Division (Erukkancheri) by the Tamil Nadu Electricity Board in 1963.	Do

XIX. RETURN OF ASSETS

During the period, the Return of Assets of 2 members for the period ending 31st March 1971 and 12 Members for the period ending 31st March 1972 and of 2 Members for the period ending 31st March 1973 were placed on the Table of the House on the 5th April 1973.

XX. PAPERS PLACED ON THE TABLE OF THE HOUSE

During the period 204 papers out of which 63 under "A" viz., Statutory Rules and Orders and 141 under "B" viz., Reports, Notifications and other Reports were laid on the Table of the House.

C.D. NATARAJAN,
Secretary.

APPENDIX-I**JOINT SELECT COMMITTEE ON THE TAMIL NADU SOCIETIES
REGISTRATION BILL, 1972 (L.A.BILL NO.53 OF 1972)**

List of members

1. The Hon.Thiru S.Madhavan,
Minister for Industries- **Chairman.**

Members

2. Thirumathi T.N.Ananthanayaki
3. Thiru E.K.Duraiswamy
4. Thiru G.R.Edmund
5. Thiru K.Kandaswamy
6. Thiru Manali C.Kandaswamy
7. Thiru R. Manickavachagam
8. Thiru N.Nachiappan
9. Dr.R.Nainamalai
10. Thiru M.V.Narayanaswamy
11. Thiru R.Ponnappa Nadar
12. Thiru V.K.Rajah Pillai
13. Thiru A.Rajamanickam
14. Thiru T. Soniah
15. Thiru K.Tirupathi
16. Thiru B.Venkataswamy
17. Thiru K.A.Wahab
18. Thiru M.M.Bakkar
19. Thiru Kattoor Gopal
20. Thiru V. Isvaramurti
21. Thiru T.K.Ponnuvelu
22. Thiru D.Santoshan
23. Thiru G.Vasantha Pai
24. Thiru V.Venga
25. Thiru N.Wilson Appollos.

**JOINT SELECT COMMITTEE ON THE TAMIL NADU LEGAL AID AND
ADVICE BILL, 1973 (L.A.Bill No.13 OF 1973)**

List of Members

1. The Hon'ble Thiru S.Madhavan,
Minister for Industries-**Chairman**

Members

2. Thiru K.H.Bomman
3. Thiru Kuzha Chelliah
4. Thiru K.Kandaswamy
5. Thiru M.V.Karivengadam
6. Thiru M.A.Latheef
7. Thiru K.K.Muthiah
8. Thiru N.K.Palaniswamy
9. Thirumathi V.P.Palaniammal
10. Thiru A.Rajamanickam
11. Thiru V.Rajagopal
12. Thiru A.Subramaniam
13. Thiru M.Subramaniam
14. Thiru M.Surulivel
15. Thiru V.Thavamani Thevar
16. Thiru K.Thirupathy
17. Thiru K.Vezhavendan
18. Thiru S.T.Adityan
19. Thiru M. Arumugaswami
20. Thiru A.R. Damodaran
21. Thiru K.S.Mani
22. Thiru A.R.Ponnuvelu
23. Thiru M.Ramanathan
24. Thiru N.Sundaresa Thevar
25. Thiru N.Wilson Appollos

**JOINT SELECT COMMITTEE ON THE TAMIL NADU PRIVATE ELECTRICITY
SUPPLY UNDERTAKINGS (ACQUISITION) BILL, 1973
(L.A.BILL NO.15 OF 1973)**

List of Members

1. The Hon'ble Thiru O.P. Raman,
Minister for Electricity -**Chairman**

Members

2. The Hon'ble Thiru S.Madhavan,
Minister for Industries.
3. Thiru V.M.Abdul Jabbar
4. Thiru A.Arumugam
5. Thiru K.Balakrishnan
6. Thiru Durai Govindrajan
7. Thiru N.V.Guruswamy
8. Thiru J.James
9. Thiru K.Kandasami
10. Thiru K.M.Kathirvan
11. Thiru K.N.Kumarasamy
12. Thiru Kuppal K.S.Ramakrishnan
13. Thiru N.Maruthachalam
14. Thiru K.Palanivelan
15. Thiru C.Pandurangan
16. Thiru V.K.Raja Pillai
17. Thiru M.Selvaraj
18. Thiru K.S.Ganapathi
19. Thiru Kattoor Gopal
20. Thiru R.Krishnaswami Naidu
21. Thiru D.V.Narayanaswami
22. Thiru Neela Narayanan
23. Thiru M.K.D.Natarajan
24. Thiru K.Rajaram Naidu
25. Thiru G.Swaminathan

APPENDIX-II**COMMITTEES OF THE HOUSE 1973-74****BUSINESS ADVISORY COMMITTEE
(Constituted on the 31st March 1973)**

1. Hon.the Speaker (**Chairman**)
2. Hon.The Chief Minister
3. Hon.the Leader of the House
4. Hon.Thiru K.Anbazhagan,Minister for Health
5. Hon.Thiru S.Madhavan, Minister for Industries.
6. Hon.Deputy Speaker
7. Thiru T.P.Alagamuthu
8. Thiru R.Ponnappa Nadar
9. Thiru M.G.Ramachandran
10. Thiru K.T.K.Thangamani
11. Thiru A.R.Perumal
12. Thiru A.M.Mohideen
13. Dr.H.V.Hande\
14. Thiru A.R.Marimuthu
15. Thiru E.S.Thyagarajan

**COMMITTEE OF RULES
(Constituted on 30th March 1973)**

1. Hon the Speaker (**Chairman**)
- 2., Hon.Dr.M.Karunanidhi, Chief Minister
3. Hon.Dr.V.R.Nedunchezhiyan, Minister for Education & Local Administration
4. Hon.Thiru S.Madhavan, Minister for Industries.
5. Hon.the Deputy Speaker
6. Thiru T.P.Alagamuthu
7. Thiru G.R.Edmund
8. Thiru K.Kandasamy
9. Thiru M.Kandasamy
10. Thiru A.Subramaniam
11. Thiru N.Dennis
12. Thiru K.T.K.Thangamani
13. Thiru Durai Murugan
14. Thiru P.S.Maniam
15. Thiru Mohamed Kother Mohideen
16. Thiru G.Rajaram
17. Dr.H.,V.Hande.

COMMITTEE ON SUBORDINATE LEGISLATION
(Constituted on 30th March 1973)

1. Hon. Deputy Speaker (Chairman)
2. Thiru V.Rajagopal
3. Thiru A.Rajamanickam
4. Thiru K.Kandasamy
5. Thiru S.Sangumuthu Thevar
6. Thiru M.Subramanian
7. Thiru M.Surulivel
8. Thiru M.Devarajan
9. Thiru K.Palanivelan
10. Thiru Manali C.Kandasami
11. Thiru M.A.Latheef
12. Thiru C.V.Velappan

Members from the Legislative Council

1. Thiru S.S.Ramasamy Padayachi
2. Thiru M.Rajah Iyer
3. Thiru M.Sankaralingam
4. Thiru G.Parangusem
5. Thiru L.Balaraman

COMMITTEE OF PRIVILEGES
(Constituted on the 2nd April 1973)

1. Hon. Deputy Speaker (Chairman-Ex-Offico)
2. Hon. the Leader of the House (Ex-Offico)
3. Thiru N.Rajangam
4. Thiru. G.R.Edmund
5. Thiru N.Ganapathu
6. Thiru T.Gnanapathi
7. Thiru M.Chinnaswamy
8. Thiru MSubramaniam
9. Thiru M.Surrendran
10. Thiru Sowdi S.Sundarbarathi
11. Thiru K.T.K.Thangamani
12. Thiru N.Dharamalingam
13. Thiru K.A.Wahab
14. Thiru B.Venkatasamy
15. Thiru K.Vezhavendan
16. Thirumathi Jothi Vencatachellum

HOUSE COMMITTEE
(Constituted on 30th March 1973)

1. Hon. Deputy Speaker (**Chairman**) (Ex-Officio),
2. Thiru S. Alagu Thevar
3. Thiru N. Krishnan
4. Thiru M. Sathiyamoorthy
5. Thiru M.S.K. Sathyaendran
6. Thiru S.K. Subramanian
7. Thiru V. Subramaniam
8. Thiru A., K. Subbiah
9. Thiru M. Surendran
10. Thiru Kuzha Chelliah
11. Thiru A.C. Narasimhan
12. Thiru N.S. Balaraman
13. Thiru A. Pauliah
14. Thiru V. Muthu
15. Thiru P. Muthuswamy
16. Thiru K.A. Wahab
17. Thiru S.K. Vadivel
18. Thiru B. Venkatasamy

COMMITTEE ON GOVERNMENT ASSURANCE
(Constituted on 31st March 1973)

1. Thiru E.S. Thiyagarajan (Chairman)
2. Thiru S. Alagu Thevar
3. Thiru K.S. Kuppal Ramakrishnan
4. Thiru N.V. Gurusami
5. Thiru K.S. Kothandaramiah
6. Thiru M. Gopal
7. Thiru Durai Govindarasan
8. Thiru A. Swamidhas
9. Thiru N.K. Palanisamy
10. Thirumathi V.P. Palaniammal
11. Thiru N. Muthuvel
12. Thiru S. Murugaiyan

COMMITTEE ON ESTIMATES
(Constituted on 5th April 1973)

1. Thiru V.Krishnamoorthy (Nellikuppam) (Chairman)
2. Hon Dr.M.Karunanidhi, Chief Minister-Ex-Officio
3. Thiru Sowdi S.Sundarabarathi, Ex-Officio
4. Thiru V.M.Abdul Jabbar
5. Thiru Andi Alias Gurusami
6. Thiru C.,Arumugam
- 7 Thiru M.S.Radhakrishnan
8. Thiru K.Kandasamy
9. ThiruK.Kalimuthu
10. Thiru K.N.Kumaraswami
11. Thiru D.S.A.Sivaprakasam
12. Thiru C.Chinna Vellaiyan
13. Thiru P.Padmanabhan
14. Thiru A.Paulaih
15. Thiru V.N.Muthamiselvan
16. Thiru S.Vadivelu
17. Thiru M.Vedachalam
18. Thiru K.Ranganathan

Members from the Legislative Council

1. Thiru Abdul Wahab
2. Pul;avar O.Arivudai Nambi
3. Thiru Nagore E.M.Hanifa
4. Thiru P.Thiruganasambandam
5. Thiru S.Vellapandian

COMMITTEE ON PUBLIC ACCOUNTS
(Constituted on the 5th April 1973)

1. Thiru Sowdi S.Sundarabarathi-Chairman
2. The Hon.Dr.M.Karunanidhi, Chief Minister (Ex-Offico)
3. ThiruV.Krishnamoorthi (Nellikuppam) (Ex-Offico)
4. Thirumathi T.N.Anandanayaki
5. ThiruM.Raman
6. Thiru L.Ganesan
7. Thiru K.P.Kandasami
8. Thiru C.Kaverimaniyam
- 9 Thiru P.R.Shanmugam
10. Thiru A.Chinnasamy
- 11.Dr.S.A.Chinnarasu
12. Thiru K.Suppu
13. Thiru E.M.Natarasan
14. Thiru K.H. Bomman
15. Thiru R.Ponnappa Nadar.
16. Thiru Munu Adi
17. Thiru M.A.Latheef

Members from the Legislative Council

1. Thiru K.Arivazhagan
2. Thiru S.T.Adityan
3. Thiru K.Rajaram
4. Thiru V.Isvaramurthi
5. Thiru V.Thangapandian

COMMITTEE ON PUBLIC UNDERTAKINGS
(Constituted on the 2nd April 1973)

1. Thiru N.Ganapathi -Chairman
- 2 Thiru Aladi Aruna
3. Thiru N.Rajangam
4. Thiru K.Kandasamy
5. Thiru K.Kamatchi
6. Thiru Kovai Chehiyan
7. Thiru M.S.K.Sathiyendran
8. Thiru M.P.Sarathi
9. Thiru K.M.Subramanian
10. Thiru A.K.Subbiah
11. Thiru M.Surendran
12. Thiru K.Nagarajan
13. Dr.S.M.Palaniappan
14. ThiruA.M.Mohideen
15. Thiru J.James
16. D.H.V.Hande.
